

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

UNSTARRED QUESTION NO:4164
ANSWERED ON:18.05.2006
JAN KEROSENE PARIYOJANA
Ahir Shri Hansraj Gangaram

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the Nagpur bench of Hon`ble High Court has stayed the implementation of `Jan-Kerosene Pariyojana`;
- (b) if so, the details thereof and the reasons therefor; and
- (c) the steps taken by the Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRI DINSHA PATEL)

(a) to (c) : No Sir. However, in a writ petition filed by Kerosene Oil Agent Association, Nagpur and others in the High Court of Maharashtra, Nagpur Bench, the Hon`ble Court has directed the State Government not to finalize the appointment of sub-wholesalers until further orders, if not already appointed.

Further, in the light of diagnostic study conducted by the National Council of Applied Economic Research on the Jan Kerosene Pariyojana (JKP) and representations received from various State Governments on appointment of sub-wholesalers, as envisaged under the scheme, the matter has been reviewed and this Ministry has advised the Public Sector Oil Marketing Companies (OMCs) / State Governments in April 2006 to not to insist upon the appointment of sub-wholesalers for distribution of SKO under the JKP, in those States where it has not been possible to appoint them till now.